

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s. SHREE RAMA NEWSPRINT LIMITED

Relevant Particulars		
1.	Name of corporate debtor	M/s. Shree Rama Newsprint Limited
2.	Date of incorporation of corporate debtor	10 th July, 1991
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad
4.	Corporate Identity No. Limited Liability Identification No. of corporate debtor	L21010GJ1991PLC019432
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office : Village Barbodhan, Taluka Olpad, District Surat, Gujarat – 395005 Corporate office : 10, Abhishree Corporate Park, Nr. Swagat Bunglows BRTS Bus Stand, Ambali – Bopal Road, Ambali, Ahmedabad – 380 058
6.	Insolvency commencement date in respect of corporate debtor	16.03.2022 (order received on 17.03.2022)
7.	Estimated date of closure of insolvency resolution process	13.09.2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Pradeep Kumar Kabra Regn. No. IBBI/IPA-001/IP-P01104 /2017-18/11790
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Pradeep Kumar Kabra 301, 3rd Floor, Reegus Business Centre, New Citylight Road, Above Mercedes Benz Showroom, Bharthana-Vesu, Surat-395007 Email: - ippradeepkabra@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Pradeep Kumar Kabra 301, 3rd Floor, Reegus Business Centre, New Citylight Road, Above Mercedes Benz Showroom, Bharthana-Vesu, Surat-395007 Email: ippradeep.srn@gmail.com
11.	Last date for submission of claims	Thursday, 31.03.2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads https://www.ibbi.gov.in/legal-framework/updated N.A.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **M/s. Shree Rama Newsprint Limited** on **16th March, 2022 (order received on 17th March, 2022)**.

The creditors of **M/s. SHREE RAMA NEWSPRINT LIMITED**, are hereby called upon to submit their claims with proof on or before Wednesday, 30th March, 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

CA IP Pradeep Kumar Kabra

Interim Resolution Professional for M/s Shree Rama Newsprint Limited
301, 3rd Floor, Reegus Business Centre, New Citylight Road,
Above Mercedes Benz Showroom, Bharthana-Vesu, Surat-395007
IBBI Registration No.: IBBI/IPA-001/IP-P01104 /2017-18/11790

Email: ippradeep.srnl@gmail.com

Date: 18.03.2022

Place: Surat